

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1763  
ANSWERED ON:07.03.2013  
WOMEN COURT  
Choudhary Shri Bhudeo

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government is considering to set up women courts in the country;
- (b) if so, the details thereof, State/UT-wise; and
- (c) if not, the reasons therefor?

**Answer**

MINISTER OF LAW & JUSTICE (DR. ASHWANI KUMAR)

(a)to(c) The Courts at subordinate level are set up by the State Governments in consultation with the respective High Court. It is for the State Governments then to decide and establish courts including women courts looking to their needs. Recently, a Committee under the Chairmanship of Justice J.S.Verma, former Chief Justice of India, appointed in the aftermath of Delhi gangrape has, inter-alia, recommended that cases of rape and sexual assault should be tried by women prosecutors, and, to the extent possible, by women judges.

Details regarding the women courts are not maintained. However, 212 Family Courts have been established in the States. State-wise details may be seen at Annex. As per Section 4(4)(b) of the Family Courts Act, 1984, preference is given to women in selecting persons for appointment as judges.